

COURT-II
IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(Appellate Jurisdiction)

APPEAL NO. 352 OF 2018 &
IA NO. 1704 OF 2018

Dated: 24th April, 2019

Present: Hon'ble Mr. Justice N.K. Patil, Judicial Member
Hon'ble Mr. Ravindra Kumar Verma, Technical Member

In the matter of:

BSES Kerala Power Ltd.

.... Appellant(s)

Vs.

Kerala State Electricity Regulatory Commission & Ors.

.... Respondent(s)

Counsel for the Appellant(s) : Mr. Shri Venkatesh
Ms. Nishtha Kumar
Mr. Somesh Srivstava

Counsel for the Respondent(s) : Mr. Mukund P Unni for R-2

ORDER

The learned counsel appearing for the Respondent No. 2 prays for four weeks' time to file the reply.

Submissions of the learned counsel appearing for the Respondent No. 2, as stated above, are placed on record.

The learned counsel appearing for the Respondent No. 2 is granted four weeks' time to file the reply i.e. on or before 23.05.2019 after duly serving copy to other side.

Thereafter, the learned counsel appearing for the Appellant is permitted three week's time to file rejoinder i.e. on or before 17.06.2019 after duly serving copy to other side.

List the matter on **12.07.2019.**

(Ravindra Kumar Verma)
Technical Member
mk/bn

(Justice N.K. Patil)
Judicial Member